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Title: Regarding Manipur Merger Agreement, 1949.

DR. THOKCHOM MEINYA (INNER MANIPUR): Madam Speaker, I rise to raise an urgent matter of public importance. This refers to the answer given by hon. MoS Home Shri Ahir to my Unstarred Question 1274 which was tabled on 18<sup>th</sup> December, 2018. ....(*Interruptions*) The question is about the Constitutional position of the merger of the erstwhile Manipuri State with the Union of India under the infamous Manipur Merger Agreement, 1949. ....(*Interruptions*)

The question is: “Whether it is a fact that erstwhile Manipur State was merged with the Union of India under the Merger Agreement, 1949; if so, the details thereof; whether it is also a fact that the Merger Agreement was rejected by the then Manipur State Assembly; if so, whether the Merger Agreement was ratified by the then Parliament of India?” ....(*Interruptions*)

The answer given by the hon. Minister was: “Information is being collected and will be laid on the Table of the House.” I am afraid this question has already been raised by me many times and an almost similar answer was given every time. ....(*Interruptions*)

I urge upon the Union Government, the Union Home Ministry in particular, to collect the information immediately and place the same before the House during the current winter session. ....(*Interruptions*)

HON. SPEAKER: Shri Prem Singh Chandumajraji.

... (*Interruptions*)